

PUNJAB VIDHAN SABHA

Bill No. 16-PLA-2015

**THE PUNJAB LEGISLATIVE ASSEMBLY (SALARIES AND
ALLOWANCES OF MEMBERS)
AMENDMENT BILL, 2015**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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BILL

further to amend the Punjab Legislative Assembly (Salaries and Allowances of Members) Act, 1942.

BE it enacted by the Legislature of the State of Punjab in the Sixty-sixth Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Legislative Assembly (Salaries and Allowances of Members) Amendment Act, 2015.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Legislative Assembly (Salaries and Allowances of Members) Act, 1942 (hereinafter referred to as the principal Act), in section 2-A, for the words “fifteen thousand rupees”, the words “twenty five thousand rupees” shall be substituted.

Amendment in section 2-A of Punjab Act 4 of 1942.

3. In the principal Act, in section 3-A,—

Amendment in section 3-A of Punjab Act 4 of 1942.

(i) in sub-section (1), in clause (a), for the words “fifteen thousand rupees”, the words “twenty five thousand rupees” shall be substituted;

(ii) in sub-section (1), in clause (b), for the words “five thousand rupees”, the words “ten thousand rupees” shall be substituted; and

(iii) in sub-section (2), for the words “five thousand rupees”, the words “ten thousand rupees” shall be substituted.

4. In the principal Act, in section 4, in sub-section (1), in clause (b), in sub-clause (ii), for the words “one thousand rupees”, the words “one thousand and five hundred rupees” shall be substituted.

Amendment in section 4 of Punjab Act 4 of 1942.